

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-II, SECTION-3, SUB
SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 25(RE-2003)/ 2002-2007
NEW DELHI DATED THE 19th DECEMBER, 2003

S.O. (E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Paragraph 1.1 and 2.4 of the Export and Import Policy, 2002-2007, the Central Government hereby makes the following amendment in the “ITC (HS) Classifications of Export and Import Items, 2002-2007” as amended from time to time:-

2. With regards to export of Niger Seeds to USA at Code No. 1207 in Schedule 2 of ITC (HS) Classification, the following new STEs may be added at S.No. 6 and 7 after S.No. 5.
 - (6) Spices Trading Corporation Ltd., (STCL), Bangalore.
 - (7) Karnataka State Co-operative Marketing Federation Ltd., (KSCMF)
3. The existing terms and conditions shall be applicable in respect of these agencies.
4. This issues in Public interest.

(L. MANSINGH)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

Copy to all concerned, by order etc.